

MR. DEPUTY-SPEAKER: Do not record anything. Whatever he is saying is without my permission.

(Interruptions)**

MR. DEPUTY-SPEAKER : Don't waste the time of the House.

(व्यवधान)

श्री श्रीधर नारायण सिंह : माननीय सदस्य ने कहा है कि चूंकि अपने पक्ष के माननीय सदस्य थे, इस लिए मैंने नियम 377 के अन्तर्गत दिए गए वक्तव्य का उत्तर दिया। लेकिन श्री राजदा तो जनता पार्टी के सदस्य हैं। उन्होंने इसी तरह नियम 377 के मातहत वक्तव्य दिया था और मैंने इमीडिएटली अपनी प्रतिक्रिया व्यक्त की थी।

(ii) GRIEVANCES OF STONE QUARRY WORKERS OF FARIDABAD

PROF. MADHU DANDAVATE (Rajapur): Sir, I raise the following matter of urgent public importance under Rule 377. Congratulating the Parliamentary Affairs Minister on having given the statement, I expect a similar statement for this matter also from him.

Thousands of workers including the bonded labourers working in stone quarries of Faridabad district of Haryana near Surajkhund tourist complex who have migrated from drought prone areas of Madhya Pradesh, Maharashtra, Rajasthan, Orissa, Uttar Pradesh and Bihar have marched to Delhi on foot to demonstrate in front of the Parliament and submit a memorandum to the Speaker of Lok Sabha focussing attention on their miserable plight created by total absence of drinking water facilities stone dust pollution resulting in high incidence of tuberculosis and cancer, complete lack of housing accommoda-

tion and violation of almost all the labour laws including the Bonded Labour System (Abolition) Act, 1976 and the Inter-state Migrant Workmen's Act, 1949.

Even the bonded labourers liberated by the orders of the Supreme Court on 5th March, 1982 find it difficult to return to their respective States due to the harassment by their employers and because of want of police protection and assurance of rehabilitation.

Despite repeated representations to the Chief Labour Commissioner of the Central Government regarding the plight of these stone quarry workers, no cognisance has been taken of their legitimate grievances creating a sense of restlessness and desperation among the workers.

Against this background, I request the Government to make a statement in the House about the expeditious steps for the redressal of the grievances of these migrant and bonded workers both in the interest of peace as well as justice to the workers.

(iii) NEED FOR TAKING STEPS TO MAKE AVAILABLE HEAVY WATER FOR ATOMIC POWER PROJECTS.

SHRI ARJUN SETHI (Bhadrak): Sir, I would like to raise the following matter under Rule 377.

The Commissioning of the Madras Atomic Power Project (MAPP-1) has been delayed by more than a year now. Despite the fact that the Department of Atomic Energy were of the view at the beginning of the last year that 99 per cent of the work had been completed, the situation remains unchanged till April this year. The problem is of non-availability of heavy water which had delayed earlier the commissioning of the second unit of the Rajasthan Atomic Power Project till a decision was taken to use Heavy Water from Soviet Union.